

Central Administrative Tribunal, Principal Bench

Original Application No.269 of 1999

New Delhi, this the 19th day of February, 2001

Hon'ble Mr.Kuldip Singh, Member (J)
Hon'ble Mr.S.A.T.Rizvi, Member(A)

Shri L.B.Choubey
S/o late Shri Aditya Choubey
aged 51 years r/o D-718, Mandir Marg
Gole Market, New Delhi

- Applicant

(By Advocate - Shri H.K.Sharma, proxy for Shri
A.K.Behra)

Versus

1. The Secretary
Indian Council of Agricultural Research
Krishi Bhawan
New Delhi-1

2. Shri Vikram Singh
Under Secretary (Pers)
ICAR, Krishi Bhawan, New Delhi

- Respondents

(By Advocate - Shri B.S.Mor)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(J)

Learned proxy counsel for applicant submits that since the relief claimed by applicant has already been granted to him, therefore, he does not want to pursue this OA and seeks permission to withdraw the same. The O.A. is dismissed as withdrawn.

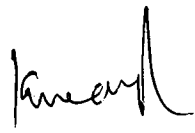
2. Learned counsel for the respondents submitted that adverse remarks in the ACRs of applicant had been recorded in the years 1991-92 whereas the applicant has filed the present O.A. some time in the year 1999 and the department, for the last two years, is being harassed to face this litigation and therefore, they should be allowed heavy cost.

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3. We have considered the submissions of learned counsel for respondents and feel that no order to this effect is required to be passed.


(S.A.T. Rizvi)
Member(A)


(Kuldip Singh)
Member(J)

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